

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3768 of 2020

1.Vijay @ Vijay Pardi

2.Sankra @ Shankara Pardi Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. S. S. Choudhary, Advocate

For the Opposite Party : A.P.P.

2/08.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

Petitioners are accused in connection with Korrah P.S. Case No. 126 of 2019.

It has been alleged that a dacoity was committed in the house of the informant and cash and valuables were looted.

It has been stated by the learned counsel for the petitioners that neither any TIP has been held nor has there been any recovery from the possession of the petitioners. The petitioners appear to be implicated on their self confession and are in custody since 25.02.2020.

Regard being had to the above, the petitioners above named are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned A.C.J.M., Hazaribagh in connection with Korrah P.S. Case No. 126 of 2019.

(Rongon Mukhopadhyay, J)